

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH**

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 15 FEB 1994

APPLICATION NO(s) 187 of 1994.

**APPLICANTS: H.V.Shivaswamy v/s RESPONDENTS: Director General,
Deptt. of Posts, New Delhi and Others.**

TO.

1. Sri.S.K.Mohiyuddin,
Advocate, No, 12,
Jeevan Buildings,
Kumarapark East,
Bangalore-560 001.
2. The Director General,
Department of Posts,
Bak Bhavan, New Delhi-1.
3. The Superintendent,
Postal Stores Depot,
Bangalore-560 046.

**SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.**

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 27-01-1994.

OLC 15-2-97 for S. Shashikumar (C92)
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 187 OF 1994

THURSDAY THIS THE 27TH DAY OF JANUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. T.V. Ramanan ... Member(A)

H.V. Shivaswamy,
Aged 57 years,
Working as Postal Assistant,
Postal Stores Depot, Bangalore-46. ... Applicant.

(By Advocate Shri S.K. Mohiyuddin)

v.

1. Director General,
Department of Posts, Dak Bhavan,
New Delhi-1.
2. Chief Post Master General,
Bangalore-1.
3. Superintendent of Post Offices,
Postal Stores Depot, Bangalore-46.

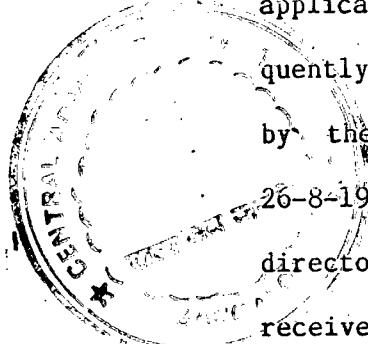
.. Respondents.

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O R D E R

Mr. T.V. Ramanan, Member(A):-

We have heard Sri S.K. Mohiyuddin, learned counsel for the applicant. In this case a representation made by the applicant that his pay has not been correctly fixed upon promotion has not been disposed of by the Senior Superintendent of Post Offices, Bangalore East Division who had asked the applicant to file his option as per Annexure-A4 dated 11-4-1991. The applicant furnished his option on 13-4-1991 (Annexure-A5). Subsequently, the applicant pursued the matter and he was informed by the Superintendent, Postal Stores Depot, Bangalore on 26-8-1993 (Annexure-A7) that his case had been referred to the directorate and the decision of the directorate was yet to be received. It has been contended that although more than 5 years



have passed no final order regarding his pay fixation has been received. We feel at the stage of admission of this application itself that respondent No.1/Director General, Department of Posts, New Delhi should dispose of the representation of the applicant within a period of two months from the date of receipt of a copy of this order, which is ordered to be despatched to respondent-1 as early as possible. No orders as to costs.

Sd-

MEMBER(A)

Sd-

VICE-CHAIRMAN.



TRUE COPY

S. S. Shanthi
SECTION OFFICER 1592
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE